

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23480-23482/2019

(Arising out of impugned final judgment and order dated 30-03-2018 in WA No. 14246/1984 13-02-2019 in SA No. 117/2019 08-03-2019 in SA No. 117/2019 passed by the High Court Of Judicature At Allahabad)

RAMESH CHANDRA PANDEY

Petitioner(s)

VERSUS

CENTRAL BANK OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.112965/2019-EXEMPTION FROM FILING O.T. and IA No.112962/2019-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.112960/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) M/S. V. Maheshwari & Co., AOR
Mr. Ramesh Chandra Pandey, Adv.

For Respondent(s) Mr. O. P. Gaggar, AOR
Mr. Sachindra Karn, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent(s), the matters stand adjourned for one week.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR